

CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI.

REGN.NO. CCP 4/87 in OA 735/86

CORAM:

DATE OF DECISION: 25.9.1992

Shri Vishne Dutt.

Petitioner.

Varsus

Union of India & Ors.

Respondents.

THE HON'BLE MR. JUSTICE V.S. MALIMATH, CHAIRMAN. THE HON'BLE MR. I.K. RASGOTRA, MEMBER(A).

For the Petitioner. For the Respondents.

Shri O.N. Moolri.

Counsel.

JUDGEMENT (ORAL)

(By Hon'ble Mr. Justice V.S. Malimath. Chairman)

In view of the statement made in the reply which reads "It is denied that the order of the Hon'ble Tribunal has not been complied with by the respondents. The reversions have been made strictly in the order of Juniority. vacancies released by the petitioners have been filed by duly selected and empanelled promotees whose names are in the list attached at Annexure R-I. It is denied that the applicant has not been allowed to resume duty. He has not reported forduty in the Class IV post to which he was reverted. A copy of letter No. C-6/TYPC/DLI/86 dated 23.1.87 from the Station Superintendent, Delhi, is filed as Annexure R-II. The petitioner is unauthorisedly absent and is not eligible for wages. Which we have no reason to reject, we are satisfied that no action under the Contempt of Courts Act is called for. These proceedings are dropped.

I.K. RASGOTRA MEMBER(A)

(V.S. MALIMATH) CHAIRMAN

Maria Oki

SRD